

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 47/RP/2017  
in Petition No. 26/TT/2017**

**Coram: Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member**

**Date of Order : 27.4.2018**

**In the matter of:**

Petition under section 94 (1) (f) of the Electricity Act, 2003 read with order 47 rule 1 of the Code of Civil Procedure, 1907 for review of the order dated 18.10.2017 in Petition No. 26/TT/2017.

**And in the matter of:**

Rajasthan Rajya Vidyut Prasaran Nigam Limited  
Vidyut Bhawan, Jyoti Nagar,  
Jaipur – 302005

..... Petitioner

**Vs**

1. Power Grid Corporation of India Ltd.  
Saudamini, Plot No. 2, Sector-29,  
Near IFFCO Chowk,  
Gurgaon-122 001.
2. Haryana Vidyut Prasaran Nigam  
Shakti Bhawan, Sector-6,  
Panchkula-134109.
3. Haryana Power Purchase Centre  
2nd Floor, Shakti Bhawan, Sector-6  
Panchkula (Haryana) 134 109
4. M. P. Power Transmission Company Ltd.  
Block No. 2, Shakti Bhawan, Rampur,  
Jabalpur-482008.



5. M. P. Power Management Co. Ltd. (MPPMCL)  
Block No. 11, 1st Floor, Shakti Bhawan,  
Rampur, Jabalpur-482008.

..... Respondents

**For petitioner** : Ms. Poorva Saigal, Advocate, RRVPNL

**For respondent** : Shri Vivek Kumar Singh, PGCIL  
Shri S.K. Venketash, PGCIL  
Shri S.S. Raju, PGCIL  
Shri A. Chaudhary, PGCIL  
Shri Rakesh Prasad, PGCIL

### **ORDER**

This review petition has been filed by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) for review of the Commission's order dated 18.10.2017 in Petition No. 26/TT/2017 under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1907.

2. RRVPNL's prayer for grant of transmission tariff of the following seven transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity owned by it for the period 2011-14 (1.7.2011 to 31.3.2014) in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 Tariff Regulations") for inclusion in the computation of PoC charges was disallowed as the tariff for the subject transmission lines was already recovered by RRVPNL on the basis of the tariff approved by the State Commission and fresh determination of tariff would necessitate revision of PoC charges retrospectively.:-

Srl. No.	Name of the transmission line
1.	220 kV S/C Chirawa-Hissar line (Rajasthan-Haryana)
2.	132 kV S/C Sadulpur (Rajgarh) - Hissar line



3.	132 kV S/C Amrapura Thedi-Sirsa line
4.	132 kV S/C Khandar-Sheopur line
5.	220 kV S/C Anta-Kota Line
6.	220 kV SC RAPP (B)-Kota Line
7.	220 kV S/C RAPP (B)-RAPP (A) Line

3. The Review Petitioner has filed the instant review petition seeking modification of the said order dated 18.10.2017 by approving the tariff of seven transmission lines/system on the ground that there are apparent errors on the face of the record in order dated 18.10.2017.

4. The Review Petitioner has submitted that in Petition No. 213/TT/2013 tariff for 6 inter-State transmission lines was allowed on 18.3.2015, after the expiry of the control period and the same reasoning should have been adopted in Petition No.26/TT/2017 and tariff for seven lines should have been allowed. The Review Petitioner has submitted that the tariff determination process was deferred for want of certification from NRPC. On receipt of certification from the NRPC vide letter dated 9.11.2016, the petitioner filed petition for determination of tariff in respect of the 7 lines in Petition No. 26/TT/2017. The Review Petitioner has further submitted consumers of the State will suffer financial prejudice and loss if the transmission charges are not determined for the instant seven lines for the control period 2011-14 and allowed to be recovered by RRVPNL.

5. During the hearing on 7.3.2018, learned counsel for RRVPNL reiterated the submissions made in the review petition and sought review modification of the impugned order.



6. We have considered the submissions of the Review Petition. We admit the review petition and direct to issue notice to the Respondents.

7. The Review Petitioner is directed to serve copy of the review petition on the respondents by 3.5.2018. The respondents are directed to file their replies by 18.5.2018 and the Review Petitioner to file rejoinder, if any, by 25.5.2018. The parties are directed to comply with above directions within the timeline specified. No extension of time shall be granted.

8. The Review Petition shall be listed for hearing on 7.6.2018.

sd/-  
**(Dr. M.K. Iyer)**  
**Member**

sd/-  
**(A.S. Bakshi)**  
**Member**

sd/-  
**(A.K. Singhal)**  
**Member**

